

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.19223/2024

[Arising out of impugned final judgment and order dated 24-11-2023
in LPA No.572/2023 passed by the High Court of Jharkhand at Ranchi]

THE STATE OF JHARKHAND & ORS.

Petitioners

VERSUS

RUKMA KESH MISHRA

Respondent

[HEARD BY HON. DIPANKAR DATTA AND HON. MANMOHAN, JJ.]
(With I.A. No.175505/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and I.A. No. 175504/2024-EXEMPTION FROM FILING O.T.)

Date : 28-03-2025 This matter was called on for pronouncement of
judgment today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Anirudh Sharma Addl. Standing Counsel/Adv.
Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

For Respondent(s) :Dr. Manish Singhvi, Sr. Adv.
Dr. Sunil Kumar Agarwal, AOR
Mr. Shiv Ram Pandey, Adv.
Mrs. Sandhya Pandey, Adv.
Dr. Kishor Shankar Dere, Adv.
Mr. Apurv Singhvi, Adv.
Mr. Amarjeet Sahani, Adv.
Mrs. Amita Agarwal, Adv.
Mr. Sachin Kumar Srivastava, Adv.
Mr. Madan Lal Daga, Adv.

1. Leave granted.
2. Hon'ble Mr. Justice Dipankar Datta pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manmohan.

3. The appeal is allowed in terms of the signed reportable judgment.
4. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)